

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 115 OF 2018

Dated: 11th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kanan Devan Hills Plantations Company Private Limited Appellant(s)
Versus
Kerala State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod

Counsel for the Respondent(s) : Ms. Arushi Singh
Mr. P. V. Dinesh for R-2

ORDER

Learned counsel, Mr. Atul Shankar Vinod, appearing for the Appellant, prays for three weeks time to file his rejoinder in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another three week's time is granted to learned counsel appearing for the Appellant to enable him to file his rejoinder in the matter. He may do the needful by 02.11.2018, after duly serving copy on the other side.

List the matter on **15.11.2018**, as agreed by learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member